

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.2089/2016

Tuesday, this the 13th day of August 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Nadoja Dr. Mahesh Joshi, IB (P)S
s/o late Shri H G Joshi
Additional Director General
Doordarshan Kendra, Delhi
Doordarshan Bhawan, Room No.436
Copernicus Marg
New Delhi – 110 001
R/o 780, Nikka Singh Block
Khel Gaon, New Delhi

..Applicant

(Mr. Yogesh Sharma, Advocate)

Versus

1. Union of India through Secretary
Ministry of Information & Broadcasting
Shastri Bhawan, New Delhi – 110 001
2. Prasar Bharati (Broadcasting Corporation of India)
(through its Chairman)
PTI Building, Parliament Street
New Delhi – 110 001
3. Executive Member
Prasar Bharati
PTI Building, Parliament Street
New Delhi – 110 001
4. The Secretary
Ministry of Personnel, Public Grievances & Pensions
Department of Personnel & Training
North Block, New Delhi – 110 001
5. The Secretary
Department of Legal Affairs
Ministry of Law and Justice
Shastri Bhavan,
New Delhi – 110 001

6. Appointments Committee of the Cabinet (ACC)
 (represented by Joint Secretary)
 Office of Cabinet Secretary
 Cabinet Secretariat
 Rashtrapati Bhawan, New Delhi – 110 001

7. Smt. Supriya Sahu
 Principal Secretary/Chairperson & Managing Director
 The Tamilnadu Industrial Investment Corp. Ltd.
 692, Anna Salai, Nandanam
 Chennai – 700 035

8. Shri Jawhar Sircar
 Executive Member
 Prasar Bharati (Broadcasting Corporation of India)
 PTI Building, Parliament Street
 New Delhi 110 001

..Respondents

(Mr. S K Tripathi, Advocate for Mr. Gyanendra Singh, Advocate for respondent Nos. 1, 4 & 6, Mr. Rajeev Sharma, Advocate for respondent Nos. 2, 3 & 8 – *Nemo* for respondent Nos. 5 & 7)

O R D E R (ORAL)

Justice L. Narasimha Reddy:

Mr. Yogesh Sharma, learned counsel for applicant submits that the O.A. has become infructuous on account of the developments that have taken place during its pendency.

2. In view of the representation, the O.A. is dismissed as infructuous. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

August 13, 2019
 /sunil/